

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.24105-24106 OF 2017
(Arising out of SLP(C) No. 35199-35200 of 2017

ABNM RESTAURANT PRIVATE LIMITED ... Appellant(s)

Versus

KETAN MEHTA ... Respondent(s)

O R D E R

Heard learned counsel for the parties.

Leave granted.

The parties have since settled the matter and the amounts have been paid. We are, therefore, of the view that we utilise our powers under Article 142 of the Constitution of India. We take on record the statement between the parties and set-aside the National Company Law Tribunal order.

The appeal is accordingly disposed of.

.....J.
(ROHINTON FALI NARIMAN)

.....J.
(NAVIN SINHA)

New Delhi,
Dated: 15th December, 2017.

ITEM NO.58

COURT NO.12

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (C) No(s).
35199-35200/2017(Arising out of impugned final judgment and order dated 23-11-2017
in CP No. 447/2017 08-11-2017 in CP No. 447/2017 passed by the
National Company Law Tribunal, Kolkata Bench)

ABNM RESTUARANT PVT LTD

Petitioner(s)

VERSUS

KETAN MEHTA

Respondent(s)

Date : 15-12-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHAFor Petitioner(s) Ms. Nandini Sen Mukherjee, AOR
Mr. V.V.V.Sastry, Adv.For Respondent(s) Ms. Reena Pandey, AOR
Mr. Anurag Pandey, Adv.
Mr. Kunwar Ratnesh Ratn, Adv.UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeals are disposed of in terms of the signed order.

(SHASHI SAREEN)
AR CUM PS(SAROJ KUMARI GAUR)
BRANCH OFFICER

(Signed order is placed on the file)